

(2026) 03 SIK CK 1282
In the Sikkim High Court
Case No : Writ Petition (C) No. 63 Of 2025

Pradeep Kumar Verma

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 26-03-2026

Acts Referred:

Citation : (2026) 03 SIK CK 1282

Hon'ble Judges : Meenakshi Madan Rai, J

Bench : Single Bench

Advocate : A. Moulik, Ranjit Prasad, Laxmi Khawas, Neha Kumari Gupta,
Sangita Pradhan

Judgement

Meenakshi Madan Rai, J

Learned Deputy Solicitor General of India for the Respondents No.1, 3 and 4 submits that the defects pointed out in the Counter- Affidavit could not be rectified on time, on account of the unavailability of the concerned officer who was to sign on the Counter-Affidavit. She seeks two days time.

Not opposed.

Counter-Affidavit be filed within two days and Rejoinder thereto two weeks' thereafter.

The undertaking of the Deputy Solicitor General of India as given on 02-12-2025, it is submitted, shall continue.

List on 18-05-2026.